

[Mr. Deputy-Spaker]

assurance was given by the Speaker, it is being implemented. Now, next item.

NOTIFICATIONS UNDER CENTRAL EXCISE RULES AND CENTRAL EXCISE (SEVENTH AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANATH PAHADIA) : On behalf of Shri Sethi, I beg to lay on the Table :—

- (1) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :—
 - (i) G.S.R. 968 (English version) and G.S.R. 970 (Hindi version) published in Gazette of India dated the 12th April, 1969 together with an explanatory memorandum.
 - (ii) G.S.R. 969 (English version) and G.S.R. 971 (Hindi version) published in Gazette of India dated the 12th April, 1969 together with an explanatory memorandum.
 - (iii) G.S.R. 1065 published in Gazette of India dated the 3rd May, 1969 together with an explanatory memorandum.
 - (iv) G.S.R. 1082 to 1097 published in Gazette of India dated the 29th April, 1969 together with an explanatory memorandum. [*Placed in Library* See No. LT—1155/69].
- (2) A copy of the Central Excise (Seventh Amendment) Rules, 1969, published in Notification No. G.S.R. 1056 in Gazette of India dated the 3rd May 1969, under section 33 of the Central Excises and Salt Act, 1944. [*Placed in Library*. See No. LT—1196/69].

STATISTICAL INFORMATION RE. WORKING OF PREVENTIVE DETENTION ACT ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table :—

- (1) A copy of the Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1967 to 30th September, 1968 (Hindi and English versions).
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above information. [*Placed in Library*. See No. LT—1197/69]
- (3) A copy of Ministry of Defence O.M.No. F 7(3) 66/8902/D (Air-11) dated the 17th August, 1968 containing President's orders in regard to the use of the V.I.P. Flight of the Indian Air Force by the V.I.Ps in pursuance of an assurance given by him on the 7th March, 1969. [*Placed in Library* See No. LT—1198/69]

NOTIFICATION UNDER ADVOCATES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : On behalf of Shri Saleem, I beg to lay on the Table a copy of the Admission as Advocates (Training and examination amendment rules 1969 (Hindi and English versions), published in Notification No. S.O. 1560 in Gazette of India dated the 23rd April, 1969, under sub-section (5) of section 49A of the Advocates Act, 1969. [*Placed in Library*. See No. LT—1199/69]

REVIEW BY GOVERNMENT ON WORKING OF HINDUSTAN SHIPYARD LIMITED AND ANNUAL REPORT

SHRI IQBAL SINGH : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1967-68 (Hindi and English versions).

- (2) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1967-68 along with the audited accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1200/69].

NOTIFICATION UNDER CINEMATOGRAPH ACT

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH): On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table of the Cinematograph (Censorship) Amendment Rules, 1969, published in Notification No. G.S.R. 977 (English version) and G.S.R. 978 (Hindi version) in Gazette of India dated the 19th April, 1969, under sub-section (3) of section 8 of the Cinematograph Act, 1958. [Placed in Library. See No. LT—1201/69].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): I beg to lay on the Table:

- (1) A copy of the Employees' Provident Funds (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1017 in Gazette of India dated the 26th April, 1969, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (2) A copy of Notification No. G.S.R. 1018 published in Gazette of India dated the 26th April, 1969 adding the ferro-manganese industry to the First Schedule to Employees' Provident Funds Act, 1952, under sub-section (2) of section 4 of the said Act.

[Placed in Library. See No. LT 1202/69].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT.

SHRI BHAKT DARSHAN: On behalf of Shri Shinde I beg to lay in the Table a copy of each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

- (i) G.S.R. 1056 (English version) and G.S.R. 1057 (Hindi version) published in Gazette of India dated the 3rd May, 1969.
- (ii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1969, published in Notification No. G.S.R. 1102 in Gazette of India dated the 3rd May, 1969.
- (iii) The Roller Mills Wheat Products (Ex-mill) Price Control Order, 1969 published in Notification No. G.S.R. 1103 in Gazette of India dated the 3rd May, 1969. [Placed in Library See No. LT-1203/69]

NOTIFICATION UNDER INDIAN TELEGRAPH ACT.

SHRI SHER SINGH: I beg to lay on the Table a copy of the Indian Telegraph (Eighth Amendment) Rules, 1969, published in Notification No. G.S.R. 1080 in Gazette of India dated the 28th April, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-1204/69]. (Interruptions).

MR. DEPUTY-SPEAKER: You are not of setting a good example for the youth of the Country, Mr. Sondhi. Please resume your seat. (Interruptions).

STATEMENT CORRECTING STATEMENT RE. NARMADA WATER DISPUTES

THE MINISTER OF IRRIGATION AND POWER (Dr. K.L. RAO): Sir, I beg to lay on the Table a statement correcting the statement made on 12th May 1969 regarding Narmada Water Dispute.